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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA**

(Under Section 18(1) read with Section 14, 15 and 17
of the National Green Tribunal Act, 2010)

IA No. 93 of 2024/EZ

In

Original Application No. 191 of 2024/EZ

IN THE MATTER OF:

Mr. Sunil Kumar Rampukar Sahu & Anr.

...Applicants

Versus

State of Bihar and Ors.

...Respondents

**AN APPLICATION FOR AMENDMENT OF CAUSE TITLE OF
RESPONDENT 5 BEING FILED ON BEHALF OF THE APPLICANT
UNDER RULE 16(7) OF THE NATIONAL GREEN TRIBUNAL
(PRACTICE AND PROCEDURE) RULES 2011 R/W SECTION 19 (1) OF
THE NATIONAL GREEN TRIBUNAL ACT, 2010.**

MOST RESPECTFULLY SHOWETH:

1. That the abovementioned Original Application has been filed by the Applicant herein and is pending adjudication before this Hon'ble Tribunal.
2. That the contents of the Original Application may be read as part and parcel of the present Application being moved under Rule 16 (7) of the National Green Tribunal (Practice and Procedure) Rules 2011 R/W Section 19 (1) of the National Green Tribunal Act, 2010, therefore the same is not being reproduced to avoid repetition.

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3. That it is most respectfully submitted that the present application is necessitated, in the facts and circumstances, that inadvertently and due to typographical error the name of the Respondent No. 5 has been wrongly mentioned in the Memo of Parties as *“Ministry of Environment, Forest and Climate Change”*.
4. That, however, the correct name of the Respondent No. 5 is *“Department of Environment, Forest and Climate Change”*.
5. That it is respectfully submitted that the address and contact information of Respondent No.5 has been mentioned correctly in the Memo of Parties and only the name is needed to be corrected.
6. That, therefore, in light of the above stated facts an amendment in the name of the Respondent No. 5 in the Memo of parties is necessitated for just and proper adjudication of the present proceedings. Hence, the Applicant is praying for the amendment in the Memo of Parties of the Original Application.
7. That in the humble submission of the applicant the amendments sought to be made is confined and limited to the name of the Respondent No. 5 in the Memo of Parties due to typographical error and no other material facts and pleadings have been changed and therefore no prejudice would be caused to the contesting Respondents.
8. That the present application, if not allowed, shall cause grave and irreparable damage to the public and the environment at large.

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9. That the present application is being moved bonafide in the interest of Justice, Equity and Good Conscience.

PRAYER

In view of the aforesaid facts and circumstances, the petitioner most respectfully submits that this Hon'ble Court may be pleased to:

- A. Allow the present Application under Rule 16 (7) of the National Green Tribunal (Practice and Procedure) Rules 2011 read with Section 19 (1) of the National Green Tribunal Act, 2010; and modify the name of Respondent 5 in Memo of Parties and/or
- B. Take the amended Memo of Parties on record; and /or
- C. Pass any other Order(s) as this Hon'ble Tribunal may deem fit in the interest of Justice, Equity and Good Conscience.

Sanil Kumar Rampur Sahu
APPLICANT

THROUGH

Dipankar Thakur
(ADVOCATE)

Date 7/10/24
Place- Kolkata

(4)

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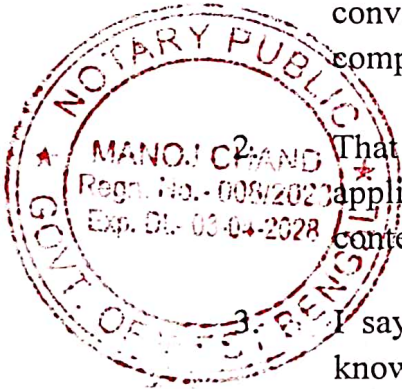
...Respondents

Before the Notary
Govt. of West Bengal
Paschim Bardhaman District
Durgapur

AFFIDAVIT

I, Sunil Kumar Rampukar Sahu, S/o Mr. Rampukar Satyanarayan Sahu R/o House No. 0136, Sarita Nibas presently at Kolkata do hereby solemnly affirm and state as under :-

1. That being the applicant in the aforesaid original application, I am well conversant with the facts and record of the case and therefore I am competent to swear this affidavit.



That I have read and understood the contents of the accompanying application which has been drafted as per my instructions and state the contents thereof which are true as per verification.

I say that the averments of facts stated herein above are true to my knowledge, no part of it is false and nothing material has been concealed therein.

Sunil Kumar Rampukar Saha
DEPONENT

VERIFICATION

Verified at Kolkata on this 7 day of 10, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Sunil Kumar Rampukar Saha
DEPONENT

IDENTIFIED BY ME

Dipankor Thakur

ADVOCATE

07 OCT 2024

Solemnly Affirmed before me by
Sri/Smt. Sunil Kumar Rampukar Saha
Who is identified by
ID by Dipankor Thakur Advocate
This 07/10 . 2024

MANOJ CHANDRA, NOTARY
Regn. No.- 008/2023, GOVT. OF WEST
BENGAL, DURGAPUR.

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(Under Section 18(1) read with Section 14, 15, and 17
of the National Green Tribunal Act, 2010)

Original Application No. 191/2024/EZ

MEMO OF PARTIES

1. Mr. Sunil Kumar Sahu
R/O House No. 0136, Sarita Niwas,
Ward No. 4, Gram Narahia, Post- Narahia
Madhubani, Bihar
E-mail: sunil@sress.in
Mobile: 9021297201

...Applicant

VERSUS

1. State of Bihar
Through Chief Secretary
Main Secretariat, Patna-800015
E-mail- cs-bihar@nic.in, Phone No.: 0612-2215804
2. Collector & District Magistrate
Having office at:
Bhoop Narayan, Thana Chowk,
Bhoop Narayan Singh Colony Road,
Gilation Market campus, Madhubani, Bihar-847211
E-mail: dm-madhubani.bih@nic.in
3. Circle Officer, Laukahi
Laukahi Block Office, FH96+HXJ
Block Laukahi, Dist. Madhubani, Bihar-847108
Mob: 8809601200, E-mail: co.laukhi@gmail.com

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4. Divisional Forest Officer, Darbhanga,
4W73+P9Q, Laheriasarai,
Station Road, PWD Colony,
Laheriasarai, Darbhanga, Bihar-846001
Email: dfodarbhanga@gmail.com
5. Department of Environment, Forest and Climate Change, Govt.
of Bihar
Through Secretary
Rajbansi Nagar, Patna, Bihar- 800015
E-mail: efd-bih@nic.in, Phone: 0612-2217713
6. Department of Revenue and Land Reforms; Govt. of Bihar
Through its Add Chief Secretary, Old Secretariat, Bailey Road,
Patna – 800015, E-mail: feedback.lrc@gmail.com
7. Bihar Police Building Construction corporation through its
chairman and Managing Director, BSAP-05 Campus, Kartilya
Nagar, Patna- 800014 (Bihar)
Email Id: policenigam@bihar.gov.in
8. Fuladeo Yadav
Gram Sananpatti, Post-Narahia, Block Laukahi, Dist.
Madhubani, Bihar- 847108

.....Respondents